

**Action on Sri Lankan Government for
human rights violation**

1148. SHRIMATI VASANTHI STANLEY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government plans to use its power as a Non-Permanent Member of the United Nations Security Council (UNSC) for 2011-12 to take action against the Sri Lankan Government based on reports of human rights violation;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED) : (a) to (c) The United Nations Security Council (UNSC) deals with threats to international peace and security. The issue raised is not on the agenda of the UNSC.

Law for agents sending Indians abroad

1149. SHRI K. N. BALAGOPAL : Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether there is any law regulating the agents who send the Indian nationals to foreign countries;

(b) if so, the details thereof; and

(c) the details of action taken for the violation of this law for the last five years?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI) : (a) and (b) Yes, Sir. Emigration Act, 1983 and the Rules made thereunder regulate the business of recruitment for overseas employment by recruiting agents registered under the Act.

(c) The details of the action taken on the complaints received against Registered Recruiting Agents in the last five years are given in the Statement.